

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.NO.31/98 in O.A.NO. 1287/97

Between:

Dt. of Order: 26.2.98.

A.Sreenath

...Applicant.

And

1. Sri Prahallada, Director, D.R.D.L/RCI,
Kanchanbagh, Hyderabad.

2. The Secretary, Min.of Defence,
New Delhi(Not necessary).

...Respondents.

Counsel for the applicants : Mr.G.Vidyasagar

Counsel for the Respondents : Mr.V.Vinod Kumar

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

None for the applicant. Heard Sri Vinod Kumar for the respondents.

The learned counsel for the respondents brought to our notice letter dated 11.11.1997 (Annexure-III page.8 to the C.P) wherein they have stated that they have complied with the directions in the O.A.

The C.P. does not survive.

The C.P. is closed.


DEPUTY REGISTRAR

To

1. Sri Prahallada, Director, D.R.D.L/RCI,
Kanchanbagh, Hyderabad.
2. One copy to Mr.G.Vidyasagar, Advocate,CAT,Hyderabad.
3. One copy to Mr.V.Vinod Kumar, Addl.CGSC,CAT,Hyderabad.
4. One duplicate copy.

YLKR